

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat, Srinagar.

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Subject:- Fixation of printing and stationary charges.

Government Order No. 4491 -JK(LD) of 2021  
Dated. 22. 09. 2021

Sanction is hereby accorded to the fixation of printing and stationary charges at Rs 5/- for E-Court Fees certificate upto Rs 50/- and Rs 10/- for E-Court Fees above Rs 50/- on the analogy of fixation of such charges for stamps issued by Finance Department, Government of Jammu and Kashmir vide Government Order No.209-FD of 2020 dated 27.07.2020.

By Order of the Government of Jammu and Kashmir

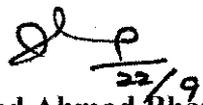
Sd/-  
Achal Sethi  
Secretary to the Government

No. LAW-SL/3/2021-10

Dated. 22.09.2021

Copy to the :-

1. Ld Advocate General, J&K.
2. Financial Commissioner(Additional Chief Secretary), Finance Department.
3. Joint Secretary, (Jammu and Kashmir), Ministry of Home Affairs, Government of India, New Delhi.
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. Registrar General, J&K High Court, Srinagar.
6. Commissioner(Stamps), State Taxes Department, J&K Jammu/Srinagar.
7. Director , Archives J&K.
8. Private Secretary to Secretary to Government, General Administration Department.
9. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
10. Sr.Manager, SHCIL.
11. Government Order file.
12. Incharge Website.
13. Stock file.

  
22/9  
Khursheed Ahmad Bhat  
Additional Secretary to the Government